- (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, a copy of Notification No. F. 4(45)/63-Fin-(E), dated the 24th October, 1963, publishing the Delhi Sales Tax (Amendment) Rules, 1963, issued by the Delhi Administration. [Placed in Library. See No. LT-2091/63.]
- (i) THE EMPLOYEES' PROVIDENT FUNDS (TWENTIETH AMENDMENT) SCHEME, 1963
- (ii) THE EMPLOYEES' PROVIDENT FUNDS (TWENTY-FIRST AMENDMENT) SCHEME, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EMPLOYMENT AND FOR PLANNING (Shri C. R. Pattabhi Raman): Madam, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Labour and Employment under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952:—

- (i) Notification G.S.R. No. 1873, dated the 23rd November, 1963, publishing the Employees' Provident Funds (Twentieth Amendment) Scheme, 1963.
- (ii) Notification G.S.R. No. 1845, dated the 28th November, 1963, publishing the Employees' Provident Funds (Twenty-first Amendment) Scheme, 1963.

[Placed in Library. See No. LT-2231/63 for (i) and (ii).]

NOTIFICATION UNDER THE EMPLOYEES'
PROVIDENT FUNDS (AMENDMENT) ACT,
1963

SHRI C. R. PATTABHI RAMAN: Madam, I also beg to lay on the Table a copy of the Ministry of Labour and Employment Notification S.O. No. 3324, dated the 27th November, 1963 issued under sub-section (2) of section 1 of the Employees' Provident Funds (Amendment) Act, 1963. [Placed in Library. See No. LT-2232/ 63.]

GOVERNMENT RESOLUTIONS ACCEPTING
CENTRAL WAGE BOARDS' RECOMMENDATIONS FOR IRON ORE MINING
AND LIMESTONE AND DOLOMITE
MINING INDUSTRIES

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI RATANLAL KISHORILAL MALVIYA): Madam, I beg to lay on the Table a copy each of the following Resolutions of the Ministry of Labour and Emploment:—

- Resolution No. WB-2(36)/
 dated the 5th February,
 1964, accepting the recommendations of the Central
 Wage Board for the Iron Ore
 Mining Industry.
- (ii) Resolution No. WB-2(37)/63, dated the 5th February, 1964, accepting the recommendations of the Central Wage Board for the Limestone and Dolomite Mining Industries.

[Placed in Library. See No. LT-2257/63 for (i) and (ii).]

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT ON RAILWAYS IN 1963-64

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN): Madam, I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Central Government on Railways in the year 1963-64.

RESIGNATION OF MEMBERSHIP OF RAJYA SABHA BY PROF. R. D. SINHA DINKAR

THE DEPUTY CHAIRMAN: I have to inform Members that Prof. R. D.

Sinha Dinkar, a Member representing the State of Bihar, has resigned his seat in the Rajya Sabha with effect from the 26th January, 1964.

FURNISHING OF EXTRACTS FROM ATTENDANCE REGISTER OF RAJYA SABHA TO SESSIONS JUDGE, CUDDALORE

THE DEPUTY CHAIRMAN: I have also to inform Members that a request was received from the Sessions Judge, Cuddalore, for certified extracts from the Attendance Register from 1st March 1963 to 15th March 1963 in the Rajya Sabha showing the presence and attendance of Shri R. Gopalakrishnan a Member of Rajya Sabha. As the House was not in session when the said request was received, Chairman granted permission to send the relevant extracts from the Attendance Register duly certified, to the Sessions Judge to Cuddalore. The extracts were accordingly sent to the Sessions Judge on January 30, 1964.

REFERENCE TO DETENTION OF SHRI B. P. MAURYA, MEMBER, LOK SABHA

شری پہارے لال کریل منطالب، (اتر پردیش): مہتم تیتی چہرمین جہرمین جہرسا که سدن کو معلوم ہے که یه پرشن همارے مولک ادھهکاروں سے تعلق کہتا ہے اس لئے میں اس هاوس کے دو منت لرن کا آپ کی اجازت سے - شری بی - پی - موریه جو که ریپبلهکن پارٹی کے لیڈر هیں ازر ریپبلهکن پارٹی کے لیڈر هیں انہیں آپ لوک سبها کے مسہر هیں انہیں آپ کو یاد هوگا که ۱۱ دسمبر ۱۹۴۳ع ۔ کو یاد هوگا که ۱۲ دسمبر ۱۹۴۳ع ۔ میں گرفتار کہا گیا تھا اور نیٹی جیل

العآباد ميس وكها كمها تها - أب أن يو کئی قسم کے کیسیز چلائے جا رہے هیں - ابھی حال میں ان کا ترانسفر الم آباد سے علم کوھ جیل سیں کیا گیا ہے ۔ یہ نہایت حیرت کی بات ہے اور تعجب کی بات ہے که انہیں كنڌيمڌ پريزنرس سيل ميں ركها كيا ھے ۔ کلڈینڈ پریزئرس سائل میں انهیں لوگوں کو رکھا جاتا ہے جن کو كيپيٿل پنشمنت ملا هوتا هے يا جن کو پھانسی کی س*ڑا م*لی ھوتی <u>ھ</u> -ابھی میرے پاس ان کا ذاتی خط آیا هے که انهیی کلقیمة پریزنرس سهل میں لاج کیا گیا ہے اور ان کے دوسرے ساتھی جو ھیں ان میں تھن ایسے ساتھی ھیں جن کو پھانسی کی سزا ملی ہے اور وہ ان کے ساتھ وہ وہے ھیں اور ان میں سے ایک ایسا ھے جس پر ۳۰۲ میں مقدمه چل رها ھے اور چوتھے ساتھی ایسے ھیں جو که پاکل هیی - کیونکه همارے مولک اده پکاروں سے منعلق معامله هے اس لئے میں آنوییل منستر سے درخواست کروں کا که وہ اس بات کی تصقیقات كويس اور يتم لكائيس كم أيسا سلوك کیوں ان کے ساتھ کیا گیا ھے - وھاں کی استیت گورنمذے جو هے وہ ان کے ساتھ دشمنی نباہ رھی ہے۔ اور کئی مقدمے یکے بعد دیکرے ان کے اوپر چا وهی هے ۔ اس طوح کا سلوک کسی چاولهملت کے ممبر کے ساتھ باعث